

S.No.	Action Plan	Targets given to the Judicial Officers under Action Plans	Targets achieved
1	2009-10 (cases to be disposed of upto 31.3.10)	<p>200 oldest Civil and 200 oldest Criminal cases pending in each Court as on 6.02.2009 be identified for disposal in Samadhan 2009</p> <p>Meeting of all the District & Sessions Judges was called to evaluate performance of Samadhan 2009 and to discuss Action Plan for the year 2010.</p>	<p>Total Targeted cases – 2,28,836 Cases disposed of – 1,34,408 Percentage of disposal – 58.74 %</p>
	2009	For the disposal of more than 10 years old contested cases and more than 5 years old contested cases, two additional units and 1 additional unit, respectively were given to the Courts of Civil Judges-cum-Judicial Magistrates.	
2	2010-11 (cases to be disposed of upto 31.3.11)	<p>To dispose of all 10 years old cases pending in their Courts as on 18.1.2010, by 31.12.2010</p> <p>To dispose of all Prevention of Corruption Act cases where police reports had been filed upto 31.12.2007, by 31.12.2010.</p> <p>To dispose of all the cases in which accused were in custody for more than two years pending as on 31.12.2009, by 31.12.2010</p> <p>To dispose of all the cases in which accused were in custody for more than six months pending as on 31.12.2009, by 30.06.2010.</p> <p>To dispose of 100 oldest civil and criminal cases pending as on 18.01.2010, by 31.12.2010</p> <p>To dispose of 25 oldest executions pending in their Courts as on 18.1.2010, by 31.12.2010.</p> <p>Progress was reviewed by the Monitoring Committee every three months. Performance of each Officer in achieving the targets fixed in the Action Plan was considered at the time of recording of his Annual Confidential Report.</p>	<p>Total Targeted cases – 91,275 Cases disposed of – 73,103 Percentage of disposal – 80.09 %</p>

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3	2011-12 (cases to be disposed of upto 31.3.12)	<p>All the D&SJs/AD&SJs were directed to dispose of 50 oldest Criminal Trials, 50 oldest Civil Appeals and 50 oldest Criminal Appeals/Revisions pending as on 1.4.2011, by 31.3.2012. and</p> <p>To dispose of all 10 years old cases pending as on 1.4.2011, by 31.3.12</p> <p>To dispose of 25 oldest executions pending as on 1.4.2011, by 31.3.12</p> <p>All the D&SJs/AD&SJs were directed to dispose of the cases in which accused were in custody for more than 2 years as on 1.4.2011 or undergoes imprisonment for more than 2 years during the currency of Action Plan by 31.3.2012.</p> <p>They were further directed to dispose of all cases under the Prevention of Corruption Act in which police reports had been filed upto 1.4.2009, by 31.3.2012.</p> <p>All the Civil Judges were directed to dispose of all 10 years old cases pending as on 1.4.2011, by 31.3.12</p> <p>To dispose of 25 oldest executions pending as on 1.4.2011, by 31.3.12</p> <p>100 oldest civil and criminal cases pending as on 1.4.2011, by 31.3.2012</p> <p>To dispose of cases in which accused were in custody for more than six months or undergoes imprisonment for more than six months during the currency of Action Plan</p> <p>Exclusive Courts set up to deal with cases under 138 N.I.Act were directed to dispose off 300 oldest cases pending in their Courts as on 1.4.2011, by 31.3.2012</p>	<p>Total Targeted cases – 1,17,880 Cases disposed of – 98,110 Percentage of disposal – 83.23 %</p>

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	2011-12	<p>COURTS OF SPECIAL JUDGES, CBI COURTS AT PATIALA, PANCHKULA & CHANDIGARH</p> <ol style="list-style-type: none"> 1. More than 5 years old Sessions Cases. 2. Cases under Prevention of Corruption Act in which challans had been presented upto 31.12.2008 and all the Criminal Appeals upto the year 2009 by 31.03.2012, except the cases in which proceedings had been stayed. <p>COURTS OF SPECIAL MAGISTRATES, CBI COURT AT PATIALA</p> <ol style="list-style-type: none"> 1. More than 5 years old Criminal Challans and Criminal Miscellaneous Applications upto the year 2010 by 31.03.2012 except the cases in which proceedings have been stayed. <p>Meeting of the District and Sessions Judges of the States of Punjab, Haryana and U.T. Chandigarh was held to review the results of the Action Plan 2011-12 and to deliberate on Action Plan 2012-13</p>	<p>Total Targeted cases – 1,17,880 Cases disposed of – 98,110 Percentage of disposal – 83.23 %</p>
4	2012-13 (cases to be disposed of upto 31.3.13)	<p>All the D&SJs/AD&SJs were directed to dispose of 50 oldest Civil Appeals, 50 oldest Criminal Appeals and 25 oldest Execution Petitions pending as on 1.4.2012, by 31.3.2013</p> <p>To dispose of total number of cases more than 02 years old of each category as on 01.04.2012</p> <p>To dispose of P.C. Act cases pending as on 1.4.2012 and those becoming two years old by 31.12.2012, by 31.3.2013</p> <p>To dispose of all the criminal cases in which accused were in custody for more than two years pending as on 1.4.2012, by 31.3.2013</p> <p>To dispose of all more than one year old Criminal Appeals arising out of conviction u/s 138 N.I.Act pending as on 1.4.2012, by 31.3.2013 and more than six months old Criminal Revisions arising out of matters under Negotiable Instruments Act by 31.3.2013.</p>	<p>Total Targeted cases - 183258 Cases disposed of - 139376 Percentage of disposal – 76.05 %</p>

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	2012-13 (cases to be disposed of upto 31.3.13)	<p>All the Civil Judges were directed to dispose of 100 oldest civil cases, 100 oldest Criminal Cases and 25 oldest Execution Petitions pending as on 1.4.2012, by 31.3.2013</p> <p>To dispose of all the cases in which accused were in custody for more than six months as on 1.4.2012, by 31.3.2013 and all more than 5 years old cases of each category pending as on 1.4.2012 and those becoming 5 years old as on 31.12.2012, by 31.3.2013.</p> <p>Exclusive Courts set up under 138 of Negotiable Instruments Act</p> <p>1. Oldest 300 Criminal cases pending before Exclusive Courts established to deal with cases under Section 138 of Negotiable Instruments Act.</p> <p>For Special Judges, CBI Courts</p> <p>1. All more than five years old Sessions cases or those becoming five years old upto 31.12.2012.</p> <p>2. All cases under Prevention of Corruption Act which were more than two years old as on 1.4.2012.</p> <p>3. All the criminal appeals which are more than two years old as on 1.4.2012.</p> <p>For Special Judicial Magistrates, CBI At Patiala only</p> <p>1. All more than two years old Criminal Challans and Criminal miscellaneous applications as on 1.4.2012.</p> <p>For the Newly Appointed Officers in the year 2012</p> <p>1. 75 oldest Civil cases pending in each Court.</p> <p>2. 25 oldest Criminal IPC cases pending in each Court.</p> <p>3. 50 oldest Criminal cases under Special Acts pending in each Court.</p>	<p>Total Targeted cases – 1,83,258 Cases disposed of – 1,39,376 Percentage of disposal – 76.05 %</p>

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5	2013-14 (cases to be disposed of upto 31.3.14)	<p>All the D&SJs/ADJs were directed to dispose of 150 oldest cases pending in their respective Courts as on 1.4.2013 by 31.3.2014.</p> <p>All the Civil Judges were directed to dispose of all five years old cases pending in their respective Courts on 1.4.2013, by 31.03.2014. In case the figure of five years old cases was less than 200, then dispose of 200 oldest cases pending in their respective Courts as on 1.4.2013, by 31.3.2014.</p> <p>All the newly appointed Judicial Officers were directed to dispose of 100 oldest cases pending in their Court as on 1.4.2013, by 31.3.2014.</p> <p>Exclusive Courts(CBI, Labour Courts-cum-Industrial Tribunal, Family Courts, Courts dealing with cases of heinous crime against women, Juvenile Justice Boards): Targets to be fixed by District & Sessions Judge after seeking approval from Hon'ble Administrative Judge.</p> <p>Newly appointed Judicial Officers : 100 oldest cases pending as on 1.07.2013</p>	<p>Total Targeted cases – 1,41,019 Cases disposed of – 1,19,722 Percentage of disposal – 84.9 %</p>
6	2014-15	<p>All cases which were more than one year old as on 31.03.2014, under Prevention of Corruption Act, 1988.</p> <p>All the AD&SJs were directed to dispose of 150 oldest cases pending in their Courts as on 1.4.2014, by 31.3.2015.</p> <p>To make endeavour to dispose of all those cases under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 where accused were in custody, within a period of 6 months but not later than 1 year from the date of filing of challan.</p> <p>All the Civil Judges were directed to dispose of 200 oldest cases pending in their Courts as on 1.4.2014, by 31.3.2015 with a further direction to include all the execution petitions instituted upto 31.12.2009 in their targets.</p> <p>CBI Courts were directed to dispose of 10 oldest cases pending as on 1.4.2014 ;</p> <p>Family Courts were directed to dispose of 150 oldest cases pending as on 1.4.2014 ;</p>	<p>Total Targeted cases – 1,43,109 Cases disposed of – 1,26,018 Percentage of disposal – 88.06 %</p>

S.No.	Action Plan	Targets given to the Judicial Officers under Action Plans	Targets achieved
	2014-15 (cases to be disposed of upto 31.3.15)	<p>Juvenile Justice Boards were directed to dispose of 100 oldest inquiries pending as on 1.4.2014 ;</p> <p>Excl. Courts set up under 138 N.I.Act were directed to dispose of 1,000 oldest cases pending as on 1.4.2014, by 31.3.2015</p> <p>Special Courts set up to deal with cases of Heinous Crime against women (To make endeavour to dispose of all cases relating to Heinous crime against women within a period of 6 months but not later than 1 year from the date of committal of the case)</p>	<p>Total Targeted cases – 1,43,109 Cases disposed of – 1,26,018 Percentage of disposal – 88.06 %</p>
	2014	<p>The performance of Judicial Officers is judged on quarterly basis instead of monthly basis. Such measure enabled the Judicial Officers, who were unable to give requisite disposal in a month due to reasons beyond their control, to make good the deficiency in the quarter and will thereby curb the malpractice of hasty disposal or delaying disposal.</p>	
7	2015-16 (Cases to be disposed of upto 31.3.16)	<ol style="list-style-type: none"> 1. All the Judicial Officers in the States of Punjab and Haryana and U.T. Chandigarh were asked to identify more than 10 years old cases pending as on 1.4.2015 and to dispose of the same by 31.03.2016. 2. All the Judicial officers in the States of Punjab and Haryana and U.T. Chandigarh were asked to identify more than 3 years old cases pending as on 1.4.2015 and to dispose of the same by 31.03.2016. 	<p>Total Targeted cases – 1,29,122 Cases disposed of – 1,05,656 Percentage of disposal – 81.83 %</p>

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8	2016-17 (cases to be disposed of upto 31.3.17)	<p>There shall be no target for District & Sessions Judges. However, the District & Sessions Judge shall make effective supervision to get disposed of oldest cases pending in his/her Sessions Division.</p> <p>A) COURTS OF ADDITIONAL DISTRICT & SESSIONS JUDGES</p> <ol style="list-style-type: none"> 1. All cases which are more than one year old as on 1.04.2016, under Prevention of Corruption Act, 1988. 2. 150 oldest cases pending in each Court [cases under category (i) to be included to make a total of 150. 3. To make endeavour to dispose of all those cases under Narcotic Drugs and Psychotropic Substances Act,1985 where accused are in custody, within a period of 6 months but not later than 1 year from the date of filing of challan. <p>B) COURTS OF CIVIL JUDGES/JUDICIAL MAGISTRATES</p> <p>200 oldest cases pending in each Court.</p> <p>C) EXCLUSIVE COURTS</p> <p>I) CBI Courts : 10 oldest cases</p> <p>II) Family Courts : 150 oldest cases</p> <p>III) Juvenile Justice Boards : 100 oldest enquiries</p> <p>IV) Special Courts set up to Deal with cases of Heinous Crime Against Women : Targets to be fixed by D&SJ after getting approval from Hon'ble Administrative Judge.</p> <p>V) Excl. Court set up to deal With cases u/s 138 N.I.Act : 1,000 oldest cases</p> <p>All the cases which are more than 15 and 20 years old as on 1.4.2016 to be disposed of within 6 months and 3 months, respectively. The Disposal of 10, 15 and 20 years old cases shall have impact on recording of Annual Confidential Report of the Judicial Officers.</p>	<p>Total Targeted cases – 1,60,568 Cases disposed of – 1,04,263 Percentage of disposal – 64.93 % upto 31.12.2016</p>

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9	Action Plan 2017-18 (cases to be disposed of upto 31.3.18)	<p>There shall be no targets for the Court of District & Sessions Judge. However, the District & Sessions Judge shall make effective supervision to get disposed of oldest cases pending in his/her Sessions Division.</p> <p>A) COURTS OF ADDITIONAL DISTRICT & SESSIONS JUDGES</p> <ul style="list-style-type: none"> i. 100 oldest Civil and 100 oldest Criminal cases pending as on 1.4.2017 ii. All the cases which are more than one year old as on 1.4.2017, under Prevention of Corruption Act, 1988 are to be included under category No. (i) to make a total of 100 oldest criminal cases. iii. To make endeavour to dispose of all those cases under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 where accused are in custody, within a period 6 months but not later than 1 year from the date of filing of challan and such cases are to be included under category No. (i) to make a total of 100 oldest Criminal cases. <p>B) COURTS OF CIVIL JUDGES/JUDICIAL MAGISTRATES</p> <p>100 oldest Civil and 100 oldest Criminal cases pending as on 1.4.2017</p> <p>C) EXCLUSIVE COURTS</p> <ul style="list-style-type: none"> 1. CBI COURTS: 10 oldest cases pending as on 1.4.2017 2. FAMILY COURTS : 150 oldest cases pending as on 1.4.2017 3. Juvenile Justice Boards : 100 oldest inquiries pending as on 1.4.2017 4. Excl. Courts set up to deal with Heinous Crime cases against women: 75 oldest cases pending as on 1.4.2017 5. Excl. Court set up under 138 N.I. Act : 1000 oldest cases pending as on 1.4.2017 	

S.No.	Special Drives	Targets given to the Judicial Officers under Action Plans	Targets achieved
10	2012	Special drive initiated to reduce the pendency of summary cases (including traffic challan cases, Factory Act Cases and Shop Act cases)	1,59,836 summary cases were disposed of in the State of Punjab and Haryana and U.T. Chd.
11	2013	Special drives initiated to reduce the pendency of summary cases (including traffic challan cases, Factory Act Cases and Shop Act cases)	1,85,375 summary cases were disposed of in the State of Punjab and Haryana and U.T. Chd.
12	2014	Special drives initiated to reduce the pendency of summary cases (including traffic challan cases, Factory Act Cases and Shop Act cases)	64336 summary cases were disposed of in the State of Punjab and Haryana and U.T. Chd.
13	2012	Special Drive was initiated by this Court to reduce the pendency of 20 year old cases in the States of Punjab and Haryana and U.T. Chd.	Total 66 (20 years old) cases were disposed of in the State of Punjab and Haryana and U.T. Chd.
14	2013	Special Drive was initiated by this Court to reduce the pendency of 20 year old cases in the States of Punjab and Haryana and U.T. Chd.	Total 54 (20 years old) cases were disposed of in the State of Punjab and Haryana and U.T. Chd.
15	2014	Special Drive was initiated by this Court to reduce the pendency of 20 year old cases in the States of Punjab and Haryana and U.T. Chd.	Total 51 (20 years old) cases were disposed of in the State of Punjab and Haryana and U.T. Chd.
16	5, 10 and 15 years old cases	Special Drive was initiated by this Court to reduce the pendency of 15, 10 and 5 years old cases in the States of Punjab and Haryana and U.T. Chd.	Total 181 fifteen years old cases were disposed of, 698 ten years old cases were disposed of and 10475 five years old cases were disposed of in the States of Punjab and Haryana and U.T. Chd.

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17	2014	Special Drive was initiated by this Court to dispose of prioritized categories of cases like rape cases, dowry death cases, P.C. Act cases, Juvenile inquiries, Senior Citizens cases, cases u/s 138 N.I.Act, acid attack cases, PC & PNDT Act cases and 20 and 15 years old cases. Cases of Senior Citizen and Marginalized Section of Society are being taken on priority by giving litigants option to give the information to the Court concerned.	
18	2016	Special drive was initiated by this Court to dispose of all the traffic cases and cases u/s 138 N.I.Act pending in the States of Punjab and Haryana and U.T. Chandigarh as on 30.06.2016 by 31.12.2016.	Total 9126 traffic cases were disposed of and 5429 cases u/s 138 N.I.Act were disposed of till 31.12.2016 in the States of Punjab and Haryana and U.T. Chandigarh.
19	2016	Half unit for the disposal of bail applications are being given since these were consuming lot of time of the Courts.	
20	March 2017	There being no undertrial in Jail where 50% or more of the maximum sentence had been completed, now, a special drive has been initiated by this Court for monitoring cases of undertrial prisoners in the States of Punjab, Haryana and U.T. Chandigarh who have already undergone 40% of the maximum sentence.	

- Note: 1. These steps are being monitored on regular basis to achieve high success rate.
2. Achievement of targets have reflection on the ACRs of the Officers concerned.